

[*Translation*]

SHRI MUFTI MOHAMMAD SAYEED: There is no common set of norms for riot victims all over the country. For example, the Government has decided to grant an ex-gratia payment of Rs. 1 lakh to the dependents of those killed by terrorist in Kashmir. They are not given any monthly allowance but if they need employment then they are given such opportunities. Similarly, the Punjab Government has increased the amount of ex-gratia payment from Rs. 20,000 to Rs. 50,000 and gives a monthly allowance to widows or dependents. As far as riot victims are concerned, each State has its own rules. In Bihar an amount of Rs. 1 lakh is given but no monthly allowance is given to the dependents. The Home Ministry will try to lay down guidelines in this matter which the State Governments would follow.

SHRI HARBHAJAN LAKHA: Sir, it has been reported in the Indian Express and other newspapers that crores of rupees are collected and given as financial assistance to one particular community. I request the Government to distribute the financial assistance equally among all the affected families irrespective of the community they belong to. The 'Punjab Kesri' has been able to mobilize crores of rupees, so this amount should be distributed equally among all affected families.

MR. SPEAKER: What can the Government do in this matter? This point is not relevant.

(*Interruptions*)

SHRI SURYA NARAYAN YADAV: Sir, is there any provision to grant pension or compensation to migrant labour from Bihar who have been killed by terrorists?

SHRI MUFTI MOHAMMAD SAYEED: Whoever has been affected by terrorists has a right to claim compensation.

SHRI RATILAL KALIDAS VARMA: Sir, it has been mentioned that dependents of

those killed by terrorists in Punjab and Kashmir would be provided Government jobs. Will the dependents of those killed in communal riots in Gujarat be given Government jobs?

SHRI MUFTI MOHAMMAD SAYEED: As I said before each State has its own procedure. The Central Government will draw a common procedure for all states.

KUMARI UMA BHARATI: Thank you Sir, may I know from the hon. Minister whether the dependents of those killed in the Batala bomb blast have been given full compensation?

SHRI MUFTI MOHAMMAD SAYEED: Rs. 30,000 has been paid to them and Rs. 30,000 has been placed under a saving scheme.

SHRI CHHEDI PASWAN: The hon. Minister has stated that Rs. 1 lakh has been paid to the dependents of those killed in the communal riots in Bihar. I can challenge this statement. Although 1500 people were killed in the communal riots in Bihar, the State Government has granted just rupees three crores for compensation. May I know the specific number of people in Bihar who have been given rupees one lakh as compensation.

SHRI MUFTI MOHAMMAD SAYEED: The details are not with me right now but if the hon. Member desires I shall provide him the details.

Inquiry into Affairs of IFFCO Project

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*439. **SHRI RAJVEER SINGH:**
SHRI CHITTA BASU:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any inquiry is being conducted into the affairs of IFFCO project, Aonla (Uttar Pradesh);

(b) if so, the details thereof and the present stage of the inquiry, and

(c) if the inquiry has been completed, the outcome thereof?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF AGRICULTURE (SHRI DEVI LAL) (a) to (c) Enquiry has been initiated by IFFCO in respect of the irregularities in the payments involved in the execution of the Aonla Project. It will take some time before the enquiry is completed. The matter has also been referred to the Central Bureau of Investigation.

SHRI RAJVEER SINGH Mr Speaker, Sir, CBI probe will cover only the employees. However, in this regard I would like to know whether it had the involvement of two senior cabinet Ministers of the previous Government, perhaps the Minister of Agriculture and the Minister of State in the Ministry of Agriculture had some point of dispute with each other. Mr Speaker, Sir, I have got information and also evidence in that regard. The Former Minister of State in the Ministry of Agriculture Shri R. Prabhu had given shelter to the accused in this entire process of irregularities. The employees and the officials were indulging in the irregularities in the payments only on account of his shelter. I would like to know from the hon. Minister whether he is seized of all these things and whether the CBI report will cover these people also.

SHRI DEVI LAL Mr Speaker, Sir, in this regard I can say only this much that when I took over the charge, I had prayed to God from the core of my heart to help me solve this problem. However, I had no other way out than to hand it over to CBI. Whenever the report is received I will tell about it to the hon. Member.

SHRI RAJVEER SINGH Mr Speaker, Sir, through you I would like to know from the hon. Minister whether any action has been taken on the recommendations of the internal audit report which has been received

only recently, as it involves a very important issue.

SHRI DEVI LAL Mr Speaker, Sir, I have already told the hon. Member through you that the matter has been handed over to the CBI and it is under investigation and whenever the report is received, it will be presented in the House.

[English]

SHRI K S RAO Sir, while asking the question, he has taken the name of hon. Member. That should be expunged.

MR SPEAKER I will look into it.

(Interruptions)

[Translation]

SHRI CHITTABASU Mr Speaker, Sir, I would like to know from the hon. Minister whether it is a fact that the Managing Director and Executive Director have been suspended and they have also obtained stay order from the Delhi High Court and whether the hon. Minister would take any effective measures to get the stay order vacated at the earliest and to make the suspension orders fully effective.

SHRI DEVILAL Mr Speaker, Sir, I will look into it and try my level best that the underlying facts are known to the people. It is for that matter that the case has been handed over to the CBI.

[English]

SHRI R. PRABHU Mr Speaker, Sir, one of the hon. Members has made some wild allegations against me and my senior colleague, Shri Bhajan Lal. I would like to say Sir, that I am willing to face any inquiry by any organisation of the Government or any forum, if it so desires.

The Aonla project of IFFCO has been completed without any cost over-run or time over-run. There have been some allegations

of irregularities. My specific question to the hon. Deputy Prime Minister is why has the Managing Director been dismissed. Is it because Government wants to hush up whatever inquiry is going on in IFFCO? This Government says that they can do nothing wrong but their first act is that they have dismissed the Managing Director who has lifted up IFFCO from a small company to one of the finest multi-state cooperative units in the country.

[*Translation*]

SHRI DEVI LAL: Mr. Speaker, Sir, I would request Shri Prabhu not to bother about it. I am also trying to bring out the facts sincerely so that nothing is concealed and all the facts are brought before you.

(*Interruptions*)

[*English*]

MR. SPEAKER: He has said that he had instituted an inquiry. What he has said has gone on record. He has made his submissions.

(*Interruptions*)

SHRI R. PRABHU: Sir, he has not answered my question.

MR. SPEAKER: I cannot compel him to answer your question. He has said that he has instituted an inquiry.

(*Interruptions*)

[*Translation*]

PROF. MAHADEO SHIWANKAR: Mr. Speaker, Sir, will the hon. Deputy Prime Minister and Minister of Agriculture kindly tell us as to how many crores of rupees are involved in this case of bungling?

[*English*]

PROF. P.J. KURIEN: Mr. Speaker, Sir, the hon. Minister has not cared to to answer

Mr. Prabhu. Mr. Prabhu's name has gone on record. Therefore, Mr. Prabhu's name should be expunged from the record.

MR. SPEAKER: Mr. Prabhu has made his own submissions. It is already on record. I will see any allegatory reference has been made.

(*Interruptions*)

PROF. P.J. KURIEN: Let the Minister react to it, if he has made any allegation. (*Interruptions*)

MR. SPEAKER: I cannot compel the Minister to react.

(*Interruptions*)

PROF. P.J. KURIEN: In the Question Hour, how can an allegation be made?

MR. SPEAKER: He has also said it. Then Mr. Devi Lal relied. Prof. Kurien, you should know the rules of the House.

PROF. P.J. KURIEN: In the Question Hour, allegation cannot be made without your permission. (*Interruptions*)

PROF. P.J. KURIEN: Sir, I am on a point of order.

MR. SPEAKER: There is absolutely no point of order. I don't allow point of order in the Question Hour. (*Interruptions*)

SHRI T. BASHEER: The hon. Minister does not know the difference between Poojary and Prabhu! (*Interruptions*)

MR. SPEAKER: Please take your seat.

PROF. P.J. KURIEN: Sir, an allegation has been made during the Question Hour without the prior permission of the Speaker. It is not under the rules.

MR. SPEAKER: I have told you that he has also said it. Prof. Kurien please take your seat.

PROF. P.J. KURIEN: I will always obey you. (*Interruptions*)

MR. SPEAKER: Is there any allegatory reference?

PROF. P.J. KURIEN: Yes, Sir

[*Translation*]

SHRI DEVI LAL: I have not named anybody, however, a guilty conscience cannot shed off its alarmed stance. I have already made an appeal to Shri Prabhu and a probe has been ordered. Its findings as contained in the report would be brought before you. I am not concealing the facts.

[*English*]

SHRI KAMAL CHAUDHRY: He has taken the name of Mr. Prabhu. It is highly irregular.

MR. SPEAKER: Please take your seat.

(*Interruptions*)

MR. SPEAKER: Prof. Kurien, you please take your seat. Shri Rajveer Singh has said it and Mr. Prabhu has also made his submission, here. I will look into it whether any allegatory reference has been made.

(*Interruptions*)

MR. SPEAKER: Please take your seat. I have told you that if there is any allegatory reference I will look into it. Will you please take your seat?

(*Interruptions*)

MR. SPEAKER: Next question

[*Translation*]

Granting of Non-Practising Allowance to Veterinary Scientists in the ICAR

440. SHRI SUKHENDRA SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the issue relating to grant of non-practising allowance to the scientists and technical employees having degrees in veterinary science serving in the Indian Council of Agricultural Research has been decided, and

(b) if not, the reasons for delay in giving such allowance to these scientists and technical employees?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b). Sir, the issue is still under consideration.

[*English*]

SHRI T. BASHEER: Sir, let him be the Deputy Prime Minister without portfolio.

[*Translation*]

SHRI DEVILAL: The issue is still under consideration.

SHRI SUKHENDRA SINGH: As the hon. Minister said that the matter is still under consideration, I would like to know from the Hon'ble Minister whether any time limit, say six months or one year, would be fixed for the final decision to be taken on the issue relating to grant of non-practising allowance to the scientists and technical employees having degrees in veterinary science.